

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC-1": DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

ITA.No.1361/Del./2019
Assessment Year 2007-08

Manoj Kumar Jain 5487, Basti Harphook Singh Sadar Bazar, Delhi. PAN No. AAFPJ43351C	vs.	ITO Ward 63(3) New Delhi.
(Appellant)		(Respondent)

For Assessee :	Ms. Umang Luthra, Adv.
For Revenue :	Shri Prakash Dubey, Sr. DR

Date of Hearing :	06.01.2021
Date of Pronouncement :	06.01.2021

ORDER

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-18, New Delhi dated 10.01.2019 for AY 2007-08.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal as the matter in issue is settled in Vivad se Vishwas Scheme, 2020 and Form No. 3 has been issued.

3. In view of the above, the appeal of assessee is dismissed as withdrawn.

Order pronounced in the open Court on 06.01.2021.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 06.01.2021

*Kavita Arora

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.